

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAM HARI MOTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAM HARI MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/11/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Himachal Pradesh
4.	Corporate Identity No. of corporate debtor	U50100HP2003PTC026507
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill Rani Ki Bain PO Gutkar Distt- Mandi Himachal Pradesh HP 000000 IN
6.	Insolvency commencement date in respect of corporate debtor	17-02-2020 (Order Dated 14.02.2020 received through email from NCLT Chandigarh on 17.02.2020)
7.	Estimated date of closure of insolvency resolution process	15-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravinder Kumar Goel, Regn. No. IBBI/IPA-001/IP-P00705/2017-2018/11252
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 211, Platinum Tower, Peer Muchalla, Dhakoli, Sahibzada Ajit Singh Nagar, Punjab , 160104 E.Mail :ravinderkumargoel@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	#301, 3rd Floor, Plot No. D-190, Phase 8b, Sec. 74 Industrial Area, Sas Nagar Mohali, Punjab ,160071 E.Mail-ipramhari@gmail.com Mob. 8427050225
11.	Last date for submission of claims	02-03-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors, in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **RAM HARI MOTORS PRIVATE LIMITED** on 14-02-2020.

The creditors of **RAM HARI MOTORS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **02-03-2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13, to act as authorised representative of the class -NA-, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17-02-2020

Place : SAS Nagar Mohali



Sd/

Ravinder Kumar Goel
IBBI/IPA-001/IP-P00705/2017-2018/11252
Interim Resolution Professional